

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 774/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE PARTIES: Bhuvan Enterprises Pvt. Ltd.
V/s.
Elder Pharmaceuticals Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER
TCP 774/I&BC/NCLT/MB/MAH/2017

1. None present from either side.
2. An Order has already been passed pertaining to this very Debtor by this very Bench (Reference : Ambrish B Dani Vs. Elder Pharmaceutical – TCP No.688/I&BC/MB/MAH/2017, Order Dated 19.12.2017) wherein it is recorded that in the case of the Respondent Debtor "Elder Pharmaceuticals Limited", winding up proceedings have been admitted by the Hon'ble High Court and an Official Liquidator has also been appointed. It is noticed that vide Order dated 04.12.2017 the Hon'ble High Court in the case of Ambrish B Dani Vs. Elder Pharmaceuticals – Company Petition No.302 of 2016 has directed the Registry of NCLT to return the records back to High Court within Two weeks. Therefore, on the same lines, the impugned Petition under the I&BC does not survive. As a result, this Petition also deserves to be reverted back to Hon'ble High Court.
3. Petition stood disposed of accordingly.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 05-12-2017

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Sd/-

M.K. SHRAWAT

Member (Judicial)